

9. A cadre of forest officers, properly trained and wedded to the principle of tribal development, should be built up in the Forest Departments and deployed in tribal areas.

10. Selected forest officers should be appointed as Project Administrators in selected Integrated Tribal Development Projects, where it is envisaged to plan for forestry-oriented economy.

11. Specific organisation should be created in the Department of Agriculture at the Centre and Department of Forests in the States to plan and monitor forestry development projects in line with decisions indicated earlier and to keep close and constant liaison with other Central Ministries and State Departments

**Complaint against the Labour Welfare Officers of Dr. Ram Manohar Lohia Hospital**

†1836. SHRI YOGENDRA  
MAKWANA:

SHRI IBRAHIM  
KALANIYA:

SHRI KHURSHED  
ALAM KHAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have received any complaints, during the period from March to June, 1978, from the employees of Dr. Ram Manohar Lohia Hospital, New Delhi containing allegations of corruption, bribery, misuse of power and immorality against the Labour Welfare Officer of the said Hospital;

(b) if so, what are the details of the allegations;

(c) whether Government are aware that there were serious allegations against the said Labour Welfare Officer in his previous assignments also;

(d) if so, what are the details thereof; and

(e) what action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) Complaints against the Labour Welfare Officer have been received from the employees of Dr. R. M. L. Hospital wherein allegations of favouritism, nepotism, corruption, intimidation, instigation etc. have been levelled against him.

(c) and (d). No such reports are within the knowledge of the Ministry of Health and Family Welfare or the Ministry of Labour.

(e) The complaints are under investigation.

**PAPERS LAID ON THE TABLE**

**Annual Report (1976-77) and Accounts of the Gujarat State Forest Development Corporation Ltd., Vadodara and other related papers**

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Sir, I beg to lay on the Table a copy (in Hindi) of the First Annual Report and Accounts of the Gujarat State Forest Development Corporation Limited, Vadodara, for the year ended the 30th September, 1977, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-2632/78].

1. Report of the Review Committee on the Curriculum for Ten-Year School

2. Report of the National Review Committee on Higher Secondary Education

3. Annual Accounts (1976-77) of the U.G.C. and related papers

†Previously Unstarred Question 1699, transferred from 11th August, 1978.

4. **Annual Report (1976-77) of the N.C.E.R.T., New Delhi**

5. **Annual Report (1976-77) of the National Staff College for Educational Planners and Administrators, New Delhi**

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Report of the Review Committee on the Curriculum for the Ten-year School. [Placed in Library. See No. LT-2639/78].

(ii) Report of the National Review Committee on Higher Secondary Education with special reference to vocationalisation. [Placed in Library. See No. LT-2640/78].

(iii) Annual Accounts of the University Grants Commission for the year 1976-77 and the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956, together with a statement giving reasons for the delay in laying the document. [Placed in Library. See No. LT-2636/78].

(iv) Annual Report of the National Council of Educational Research and Training, New Delhi, for the year 1976-77, together with a statement by Government accepting the Report. [Placed in Library. See No. LT-2635/78].

(v) Annual Report of the National Staff College for Educational Planners and Administrators, New Delhi, for the year 1976-77 together with statements by Government accepting the Report and giving reasons for the delay in laying thereof. [Placed in Library. See No. LT-2634/78].

**STATEMENT BY MINISTER**

**The Narmada Waters**

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Sir, the

Narmada Water Disputes Tribunal has today forwarded to the Central Government a report setting out the facts as found by it and giving its decision on the matters referred to it.

It may be recalled that as the disputes amongst the States of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan regarding the Narmada waters could not be settled by negotiations, the Government of India constituted the Narmada Water Disputes Tribunal on 6th October, 1969 for adjudication under the Inter-State Water Disputes Act, 1956.

SHRI ANANT PRASAD SHARMA (Bihar): It may be laid on the Table of the House.

SHRI SURJIT SINGH BARNALA: It is an important statement.

SHRI ANANT PRASAD SHARMA: How many pages are there?

SHRI MANUBHAI PATEL (Gujarat): We would like to hear him. (*Interruptions*) Sir this is a very important statement. (*Interruptions*).

MR. CHAIRMAN: If you maintain silence, you will hear it.

SHRI SURJIT SINGH BARNALA: Shri Justice V. Ramaswami, the then Judge of the Supreme Court was appointed as Chairman, along with two serving Judges of Kerala and Allahabad High Courts as the other two members. The Tribunal had thereafter in February 1972 given its decision on certain preliminary issues of law. Madhya Pradesh and Rajasthan, however, filed appeals in the Supreme Court against this decision and obtained a stay order; the Supreme Court had, however, permitted the Tribunal to proceed with the inspection and discovery of documents. Later in July, 1972, the Chief Ministers of the four States held discussions with the Union Minister of Irrigation and Power, when it was agreed that the settlement of the dispute be carried out by mutual agreement with the assistance of the then